



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-203(PB)/2022

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner/Applicant

v.

M/s. Sharp Mint Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 08.07.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Respondent

Ms. Aakanksha Kaul, Mr. Aman Sahani, Mr.
Manek Singh, Advs.

Ms. Purti Gupta, Adv.

For Financial Creditor

Ms. Shilpa Thakur, Adv.

ORDER

IA-3140/2022

The application is filed for the following relief:

"i) The present application be allowed and the Petition against the Corporate Debtor be disposed off as withdrawn,

ii) Such other and further orders as may be deemed fit and proper by this Hon'ble Adjudicating Authority may also be passed."

Ld. Counsels for the applicant and the Respondent are present.

Ld. Counsel for the applicant seeks to withdraw the Company Petition.

As



Recording the same, the application IA-3140/2022 is **allowed** and CP(IB)-203(PB)/2022 stands **dismissed as withdrawn.**

Registry is directed to consign the documents to the record room.

(RAMALINGAM SUDHAKAR)
PRESIDENT

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

08.07.2022
Amit Tiwari